



HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF CHHATTISGARH, BODRI AT BILASPUR
(Telephone No. : 07752241023 ; E-Mail ID : hclsc.cg@gov.in)



F. No. : 69 /HCLSC-NLA/2026

Bilaspur, Date : 06 -01-2026

To,

**Registrar General
Hon'ble High Court of Chhattisgarh
Bodri, Bilaspur**

Subject : Regarding schedule for organizing National Lok Adalat during the year 2026.

As per guidelines issued by the National Legal Services Authority, New Delhi, National Lok Adalats will be held on 2nd Saturdays of March, May, September and December during the year 2026. Approved schedule of the National Lok Adalats to be held in the year 2026 is as under :

S. No.	Month	Dates for NLA
1	1 st National Lok Adalat	14/03/2026
2	2 nd National Lok Adalat	09/05/2026
3	3 rd National Lok Adalat	12/09/2026
4	4 th National Lok Adalat	12/12/2026

All type of Civil and Compoundable Criminal cases will be taken up for settlement in the aforesaid National Lok Adalat including following :

- (I) Criminal Compoundable Offences;
- (ii) Plea Bargaining Cases,
- (iii) NI Act cases under Section 138;
- (iv) Bank Recovery cases;
- (v) Motor Accident Claim cases;
- (vi) Compoundable Traffic Challans,
- (vii) Labour dispute cases;
- (viii) Disputes related to public Utility services such as Electricity & Water Bills cases etc.(excluding non-compoundable);
- (ix) Matrimonial disputes (except divorce)/Family disputes,
- (x) Land Acquisition cases;
- (xi) Service matters including pension cases;
- (xii) Revenue and other ancillary matters, pending before High Court, District Court and State/District/Taluka Authorities.
- (xiii) IPR matters/ Consumermatters/ also other matters pending before any other quasi-judicial authority,
- (xiv) Other civil cases (rent, easmentary rights, injunction suits, specific performance suits) etc.

In the circumstances, High Court Legal Services Committee is contemplating to hold National Lok Adalat for the above-mentioned subject specified by NALSA for the matters pending in the High Court of Chhattisgarh.

In view of instructions issued by National Legal Services Authority, New Delhi, during the year 2026 National Lok Adalats shall be organized virtual as well as physical mode.

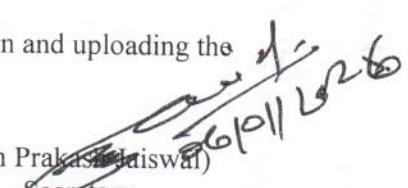
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(Om Prakash Jaiswal)

Secretary

High Court Legal Services Committee
Bilaspur

Copy forwarded to :-

1. Joint Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, Judge, High Court of Chhattisgarh, Bilaspur & Executive Chairman, C.G. State Legal Services Authority, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, Judge, High Court of Chhattisgarh, Bilaspur & Chairman High Court Legal Services Committee, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, Judge, High Court of Chhattisgarh, Bilaspur for information of her ladyship.
6. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
15. Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
16. Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
17. The Advocate General, Government of Chhattisgarh, Bilaspur for information.
18. The Chief Secretary, Government of Chhattisgarh, 4th Floor, Mantralaya, Mahanadi Bhawan Atal Nagar, New Raipur for information and necessary action.
19. The Assistant Solicitor General, Union of India, High Court Premises, Bilaspur for information.
20. The President, High Court Bar Association, Bilaspur for information.
21. The Registrar (Vigilance & I.E./S & A Cell/Judicial/Comp.-cum-C.P.C.), High Court of Chhattisgarh, Bilaspur for information and necessary action.
22. The Additional Registrar (Judicial/D.E. & E./Administration), High Court of Chhattisgarh, Bilaspur for information and necessary action.
23. All the Officers In-charge/The Deputy Registrars/Assistant Registrars/Section Officers/In-charge(Civil/Criminal/Writ/Central Filing/Cause List Section/Protocol/Court Officer Section), High Court of Chhattisgarh, Bilaspur, for information and necessary action.
24. The Deputy Superintendent of Police, High Court Security, High Court of Chhattisgarh, Bilaspur, for information and necessary action.
25. The OIC-NIC, High Court of Chhattisgarh, Bilaspur for information and uploading the same on Internet.


(Om Prakash Jaiswal)

Secretary

High Court Legal Services Committee
Bilaspur